

ITEM NO.17 Court 5 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).448/2021

MOHD. NAZIM & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IA No.139656/2021-EXEMPTION FROM FILING O.T. and IA  
No.139655/2021-PERMISSION TO FILE LENGTHY LIST OF DATES )

Date : 17-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Colin Golsalves, Sr.Adv.  
Ms. Sneha Mukherjee, Adv.  
Mr. Satya Mitra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

We are not inclined to entertain this writ petition filed under Article 32 of the Constitution of India. The writ petition is dismissed. Pending application(s), if any, shall stand disposed of.

Mr. Colin Gonsalves, learned senior counsel appearing for the petitioner, submits that no progress has been made in the writ petition filed under Article 226 of the Constitution of India before the High Court, though this court directed the High Court to decide the writ petition expeditiously two years back.

We request the High Court to dispose of the writ petition filed by the petitioner expeditiously, preferably within a period of three months from today.

**(B.Parvathi)**  
Court Master

**(Anand Prakash)**  
Court Master